

GOVERNMENT OF JAMMU AND KASHMIR
FINANCE DEPARTMENT (Codes Division)
Civil Secretariat, Jammu/Srinagar

Notification,

Jammu, the 15th of July 2021.

S.O 838 .- In exercise of the powers conferred by section 67 of the Jammu and Kashmir Reorganization Act, 2019, the Lieutenant Governor, Union Territory of Jammu and Kashmir is hereby pleased to delegate his powers for sanctioning , ex-gratia relief in favour of employees, other persons or their heir or owners of domestic animals who are electrocuted and die or are rendered fully or partially disabled in favour of 'Secretary (Technical), Power Development Department' to the extent as indicated in Annexure-A to this notification."

By Order of the Lieutenant Governor.

Sd/-
(Dr. Arun Kumar Mehta), IAS
Financial Commissioner,
Finance Department.

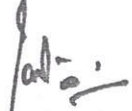
No. A/BOFP(2019)-Part-I

Dated: 15.07.2021

Copy to the:-

1. Advocate General, J&K High Court Srinagar/Jammu.
2. Principal Accountant General J&K Srinagar/Jammu.
3. All Financial Commissioners
4. Principal Secretary to the Hon'ble Lieutenant Governor
5. All Principal Secretaries to Government.
6. Jt. Secretary (J&K), Ministry of Home Affairs, Government of India.
7. Principal Resident Commissioner, 5-Prithvi Raj Road New, Delhi.
8. Chief Electoral Officer, J&K.
9. All Commissioner/ Secretaries to Government.
10. Divisional Commissioner Kashmir/ Jammu.
11. Principal Secretary to Chief Justice J&K High Court Srinagar/Jammu.
12. Registrar General, J&K High Court Srinagar/Jammu.
13. Director Anti Corruption Bureau, J&K.
14. Director General, Audit and Inspections.
15. Director General, Budget Division J&K.
16. Director General Accounts and Treasuries.
17. Director General Funds Organization.

18. Director Local Fund Audit & Pensions, J&K.
19. Director Information J&K.
20. All Head of Departments/ Managing Directors/ Chief Executives of State PSU's/ Autonomous Bodies/ Societies.
21. Secretary J&K Public Service Commission.
22. All District Development Commissioners.
23. Secretary, J&K Legislative Assembly.
24. Director/Principal, Northern Zonal Accountancy Training Institute Jammu.
25. Director Accounts & Treasuries Kashmir/ Jammu.
26. All Directors of Finance/Financial Advisors & CAOs.
27. Principal Accountancy Training School Srinagar.
28. Joint Director, J&K Funds Organization Srinagar/Jammu.
29. General Manager, Government Press, Srinagar/ Jammu for publication in Government Gazette.
30. Private Secretary to Hon'ble Advisors (F)/(B)/(BK), for information.
31. Private Secretary to Chief Secretary.
32. Private Secretary to Financial Commissioner, Finance Department.
33. All Treasury Officers.
34. I/C website, FD (www.jakfinance.nic.in).
35. I/C website, GAD (www.jkgad.nic.in).
36. Government Order File (W2scs).


(S.I. Pandita)
Director General (Codes),
Finance Department.



Annexure A

S.No	Nature of Power	To Whom delegated	Extent
1	<p>To grant Ex-gratia Relief in favour of the employees of the PDD, other persons or their heir and to the owners of Domestic Animals, who are electrocuted and die, or are rendered fully/partially disabled due to the negligence of the PDD, subject to the conditions that:</p> <p>(i) All the employees of the PDD, whether regular, DRW/Casual labour, Work Charged, Contingent paid etc., engaged in the generation, transmission or supply of electrical energy in the Department, who are killed, incapacitated, wholly or partially, during the course of discharging their bonafide and legitimate duties;</p> <p>ii) Civilians, killed or injured, resulting in their partial or total disability, subject to the explicit condition that the accident is not attributable to them, but to the lapses, attributable to the PDD, as verified by the Director, TTI & C;</p> <p>iii) Domestic animals killed by electrocution, caused due to lapses, attributable to the Department and verified by the Director, TTI&C.</p>	Secretary (Technical), Power Development Department	<p>Full powers within the Budget Provisions with the following scales:</p> <p>A. Human Beings: I. In case of Death=Rs 10.00 lacs. II.Total Disability=Rs 7.50 lacs. III.Partial Disability=Rs 2.00 lacs</p> <p>In case of death of any employee, the Ex-gratia relief shall be paid to the legal heirs of the deceased. The payment shall be subject to the condition that the relief, granted by the Government under the Workman's Compensation Act, shall be adjusted while making payment of the Ex-gratia relief.</p> <p>B.Domestic Animals: i.Cow,bull,horse= Rs.20,000. ii.Sheep/Goat= Rs 5,000.</p>

Handwritten signature and initials in the left margin.